

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Dated : 5th September, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**Appeal No. 27 of 2014 &
I.A. No. 286 of 2014**

Indraprastha Power Generation Ltd.

....Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshdari

Counsel for the Respondent(s) : Mr. Amit Kapur and
Mr. Vishal Anand for BRPL
Mr. Manu Seshadri for R.1

**Appeal No. 28 of 2014 &
I.A. No. 287 of 2014**

Pragati Power Corporation Ltd.

....Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshdari

Counsel for the Respondent(s) : Mr. Manu Seshadri for R.1
Mr. Vishal Anand for R.2

Appeal No. 32 of 2014 &
I.A. No. 288 of 2014

Delhi Transco Ltd.

... Appellant(s)

Versus

D.E.R.C. & Ors.

....Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshdari

Counsel for the Respondent(s) : Mr. Manu Seshadri for R.1
Mr. Vishal Anand for R.2

ORDER

After hearing both the parties for some time, we feel that the matter may be adjourned to some other date to verify whether the Order passed by this Tribunal has been complied with.

Post the matter for further hearing on **16.09.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/kt